

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY

Review Petition No.82/93  
in O.A.No. 744/91

Smt. Satyabhamabai V.Shindekar .. Applicant  
vs  
Union of India & 2 Ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman  
Hon'ble Shri M.Y.Priolkar, Member (A)

Tribunal's Order

(Per: Shri M.Y.Priolkar, Member(A)

Dated: 22-11-93

This Review Petition has been filed by the applicant in O. A. 744/91 for a review of our judgement dated 8-4-1993 rejecting that O.A., observing that the question of compassionate appointment would not arise since the deceased husband of the applicant had been removed from service after a departmental enquiry.

2. No error of fact or of law in the above judgement which is apparent from the record has been brought out in the review petition, nor any additional evidence produced. The review is sought mainly on compassionate grounds. We see no sufficient reason to warrant a review of the above judgement. The review petition is rejected.

  
(M.Y. Priolkar)  
Member(A)

  
(M.S. Deshpande)  
Vice-Chairman